

Question No. 423 in the Rajya Sabha on the 10th May, 1962 and state:

(a) whether reports in all the cases of interference by the police and executive authorities in the election campaign have been received by Government

(b) if so, what are the findings thereof; and

(c) whether persons responsible for the said interference have been punished?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): (a) The reports of enquiry have been received by the Election Commission.

(b) In all cases the allegations have been found to be baseless.

(c) does not arise.

ARRANGEMENT FOR WORKING OUT THE RAISING COST OF COAL

*322. SHRI SURJIT SINGH ATWAL: Will the Minister of MINES AND FUEL be pleased to state:

(a) whether Government have any arrangements for working out the raising cost of different grades of coal; and

(b) if not, how the prices of different grades of coal are fixed?

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA) : (a) The cost of production of coal does not depend on the grades of coal produced, but on mining conditions. In determining the cost of production, therefore, Government take into account the elements that affect working costs such as wages, amenities to labour, cost on stores, payments of royalty and other cesses and taxes and depreciation etc. These elements are assessed, when necessary by a cost examination of a representative cross section of the industry and then by determining what the cost should be in a colliery managed

with reasonable efficiency and economy.

(b) After having determined the average cost structure of coal as a whole, the price is fixed gradewise so as to (i) provide adequate price differentials between different qualities of coal, and (ii) to give the industry an adequate return on the average, taking into account the pattern of production of various grades.

REORGANISATION OF N.C.D.C.

*323. SHRI SURJIT SINGH ATWAL: Will the Minister of MINES AND FUEL be pleased to state whether it is a fact that Government propose to introduce some changes in the system of National Coal Development Corporation on the lines of the reorganisation of the Hindustan Steel Ltd., for the better management of the Government-owned collieries?

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA): The scheme of reorganisation of the N.C.D.C. has been taken up by that autonomous corporation in its own way and in consultation with the Ministry of Mines and Fuel. There has been no consultation between the Hindustan Steel Limited and the National Coal Development Corporation in this connection. Both the organisations are independent of each other in their own spheres.

EXPLOSION IN CHANDNI CHOWK

*324. SHRI FARIDUL HAQ ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was an explosion in Chandni Chowk Delhi, in the third week of June, 1962; and

(b) if so, how many people were injured as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) On the 25th June, 1962, there was a cracker